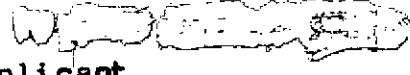


IN THE CENTRAL ADMINISTRATIVE TRIBUNAL  
HYDERABAD BENCH : AT HYDERABAD

DA 1589/93.

Dt. of Order:17-1-94.

C.Vasantha Kumari

  
...Applicant

Vs.

1. Govt. of India, represented by  
Secretary, Ministry of Urban Development,  
Nirman Bhavan, New Delhi.
2. Chief Engineer, Southernzone,  
CPWD, Madras.
3. Superintending Engineer, CPWD,  
Nirman Bhavan, Koti, Hyderabad.
4. Executive Engineer, Hyderabad Central
5. Asst.Engineer, Kurnool, Central Sub-  
Division, CPWD, Kurnool.

...Respondents

-- -- -- --

Counsel for the Applicant : Shri P.B.Vijay Kumar

Counsel for the Respondents : Shri N.R.Devraj, Sr.CGSC

-- -- -- --

CORAM:

THE HON'BLE SHRI A R GORTHI : MEMBER (A)

THE HON'BLE SHRI T.CHANDRASEKHAR REDDY : MEMBER (J)

-- -- -- --

...2.

*M.J.*

ORDER

(As per Hon'ble Shri A.B.Gorthi, Member (Admn.) )

The applicant was engaged as a Typist/LDC under the control of the Ananthapur Central Sub Division in March 1988. The applicant claims thereafter, that she worked continuously till August 1993 with certain artificial breaks. At the instance of the authorities ~~..... and the applicant joined Kurnool Central Sub Division~~ a Typist/LDC in February 1993, and worked till August 93. As her services were dispensed with orally, thereafter, she made a representation on 21.10.93 but without any success. In view of these facts, the applicant prays for a direction to the ~~respondents~~ to regularise her services by reinstating her and absorbing her in service.

to a Class 'C' post can only be made in accordance with the relevant Recruitment rules. Apparently the applicant was engaged on daily wages and her work was stated as a Typist/LDC by the respondents, and, her service was dis-engaged perhaps due to the reason that there was no work. As it will not be possible for the Tribunal to give direction to the respondents to regularly appoint the applicant as a Typist/LDC, Mr.P.B.Vijayakumar learned counsel for the applicant contends that the

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Copy to:-

1. India, Nirman Bhavan, New Delhi.
2. Chief Engineer, Southernzone, CPWD, Madras.
3. Superintending Engineer, CPWD, Nirman Bhavan, Koti, Hyd.
4. Executive Engineer, Hyderabad Central Division-1, Nirman Bhavan, Koti, Hyd.
5. Kurnool.
6. One copy to Sri. P.B.Vijaya Kumar, advocate, Advocates Associations, High Court Buildings, Hyd.
7. One copy to Sri. N.R.Devaraj, Sr. CGSC, CAT, Hyd.
8. One copy to Library, CAT, Hyd.
9. One spare copy.

Rsm/-

6/12/194

respondents should atleast consider engaging the applicant in any suitable Group D/C post keeping in view the long service rendered by her with the respondents.

3. As regards appointment to a Group C post, it has to be done in accordance with the relevant recruitment rules and it is open to the applicant to apply for such a post. She can be engaged only if she meets with the specifications laid down in the recruitment rules. However as regards her engagement in a Group D post, the respondents shall consider either on a Casual basis, or, on a Regular basis in accordance with the instant scheme/Rules and in preference to juniors and freshers.

4. With the above observations this application

There shall be no order as to costs.

(T. CHANDRASEKHARA REDDY)  
MEMBER (JUDL.)

(K. B. GUNAJI)  
MEMBER (ADMN.)

Dated : The 17th January 94.  
(Dictated in Open Court)

spr

S. V. I. 94  
Dy. Registrar (JUDL.)

Contd... 4/-

⑧ O.A. 1589/93

TYPED BY

COMPARED BY

CHECKED BY

APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL  
HYDERABAD BENCH : HYDERABAD

THE HON'BLE MR. JUSTICE V. NEELADRI RAO  
VICE-CHAIRMAN

AND

THE HON'BLE MR. A. B. GORTHI : MEMBER(A)

AND

THE HON'BLE MR. T. CHANDRASEKHAR REDDY  
MEMBER(A)

THE HON'BLE MR. R. RANGARAJAN : MEMBER(A)

Dated: 12/1/-1994

ORDER/JUDGMENT:

M.A/R.A/C.A.NO.

O.A.No. 1589/93

T.A.No. (W.P.)

Admitted and Interim directions issued.

Allowed.

Disposed of with directions.

Dismissed.

Dismissed as withdrawn.

Dismissed for default.

No order as to costs.

pvm

